

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1913/89. 198  
T.A. No.

DATE OF DECISION 22.9.1989.

Shri L.R. Sharma

Applicant (s)

Shri B.S. Mainee

Advocate for the Applicant (s)

Versus

UOI & Ors.

Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. Srinivasan, Member (A)

The Hon'ble Mr. T.S. Oberoi, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT (oral)

(delivered by Hon'ble Mr. P. Srinivasan, Member).

This application has come up before us for admission today. The applicant, who is a Station Master in the Northern Railway, New Delhi, is aggrieved in this application with an order dated 12.3.1989 imposing a penalty on him as well as an order dated 9.7.1987 by which his appeal has been dismissed. The applicant had filed a Review Petition under the relevant rules to the Chief Operating Superintendent on 2.6.1988, which has not so far been disposed of in spite of a reminder sent by the applicant on 19.9.1988.

2. Even though the applicant is entitled to come to this Tribunal because the review petition filed by him has not been disposed of even after six months from the date of its filing, we feel that for a proper consideration of the matter by this Tribunal, the reviewing authority should pass its orders thereon. We, therefore, direct the reviewing authority to dispose of

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the applicant's review petition within three months from the date of receipt of this order. If the applicant is aggrieved with the order that may be passed by the reviewing authority eventually, he will have ~~a~~ liberty to come to this Tribunal.

3. The application is disposed of on the above terms at the stage of admission itself.

Oberoi  
(T.S. Oberoi)  
Member (J)

P. Srinivasan 22/9/88  
(P. Srinivasan)  
Member (A)